

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No.123

IA{IBC}{LIQ.}/4{CH} 2024, IA(I.B.C)/ 1341(CH)2022, IA(I.B.C)/ 2923 (CH)2023
IA(I.B.C)/ 2296 (CH)2023, IA(I.B.C)/ 1379 (CH)2023, IA(I.B.C)/ 1878(CH)2022
IA(I.B.C)/ 2287(CH)2023, IA(I.B.C)/2904 (CH)2023
in
C.P. (IB)/ 189{CH}2019
{Admitted}

IN THE MATTER OF:

Madhav Alloys Pvt. Ltd.

...Petitioner

Vs.

Aryan Villa And Resorts LLP

...Respondent

Under Section: 9, IBC 2016, 33(2), Application under any other provisions- IBC
Sec 66(1), Sec 60(5), Rule 11 of NCLT, 2016.

Due to paucity of time, the matter could not be taken up
today, hence the matter is adjourned to 11.06.2024.

Sd/-

Court Officer

Preeti
23.04.2024